

(21)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH  
AT HYDERABAD

\*\*\*

O.A. 693/97.

Dt. of Decision : 13-6-97.

T. Ananthalaxmi

.. Applicant.

vs

1. The Chief Personnel Officer,  
SC Rly, Sec'bad.
2. The Chief Works Manager,  
SC Rly, Lalaguda, Sec'bad.
3. The Dy. Chief Mech. Engineer,  
Lalaguda, Sec'bad.

.. Respondents.

Counsel for the applicant : Mr. T. Lakshminarayana

Counsel for the respondents : Mr. C. V. Malla Reddy, SC for Rlys.

CORAM:

THE HON'BLE SHRI R. RANGARAJAN : MEMBER (ADMN.)

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ORDER

(22)

None for the applicant. Heard Mr.C.V. <sup>Malla</sup> Reddy, learned counsel for the respondents.

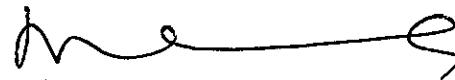
2. The applicant is the wife of one Late T. Yadagiri. The said T. Yadagiri joined SC Railway as Mechanic, Lalaguda Workshop, SC Rly, Secunderabad on 7-2-58 and he continued in service upto 7-11-83. At the time of his termination of his service on 7-11-83 he was working as HSI Progress Charger in the grade of Rs.380-560/- and drawing a basic salary of Rs.416/-.

3. The said T. Yadagiri was removed from service since he was convicted Under Section 420 I.P.C. w.e.f., 7-11-83. The said T. <sup>Y</sup>adagiri died on 12-5-88 after removal from service.

4. This application is filed for grant of compassionate allowance under Rule 65 read with Family Pension Rule of the Pension Rules w.e.f., 7-11-83 the date when the late husband was removed from service and for consequential arrears.

5. The applicant had filed a representation dated 11-1-97 (Annexure-I) addressed to R-2 for the above relief. That representation is yet to be disposed of. The applicant was removed from service in November 1983 and he also died in 1988. It is not understood why the applicant approached this Tribunal at this late stage 14 years after he was removed from service and 9 years after his death. However she being a poor lady ~~so~~ I do not want to dismiss this application on the ground of delay and laches. Since, she has submitted a representation to R-2 the same ~~may~~ may be disposed of by him in accordance with law using his discretion in this case.

6. The OA is disposed of as above at the admission stage itself. No costs.

  
(R. Rangarajan)  
Member (Admn.)

Dated : The 13th June 1997.  
(Dictated in the Open Court.)

Ap 11/7/97  
By Registry (Admn.)

spr

(Registry should send a copy of the OA along with the judgement to R-2.)

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**Copy to:**

1. The Chief Personnel Officer,  
South Central Railway, Secunderabad.
2. The Chief Works Manager, South Central Railway,  
Lalaguda, Secunderabad.
3. The Dy. Chief Mechanical Engineer, Lalaguda,  
Secunderabad.
4. One copy to Mr.T. Lakshminarayana, Advocate, CAT, Hyderabad.
5. One copy to Mr.C.V.Malla Reddy, SC for Rlys, CAT, Hyderabad.
6. One copy to O.R(A), CAT, Hyderabad.
7. One duplicate copy.

YLKR

ok  
S.P. 197

(7)

SYNOPSIS

TYPED BY  
COMPARED BY

CHECKED BY  
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD

THE HON'BLE SHRI R. RA NGARAJAN: M(A)

AND

THE HON'BLE SHRI B. S. JAI PARAMESHWAR: M  
(J)

DATED:

13/6/93

ORDER/JUDGEMENT

M.A. /M.A./C.A. NITI

D.A. NO.

693/93

Admitted and Interim directions  
Issued.

Allowed

Disposed of with directions.

Dismissed

Dismissed as withdrawn

Dismissed for default

Ordered/Rejected.

No order as to costs.

YLKR

II. Court.

